

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:511  
ANSWERED ON:23.07.2003  
LEGISLATION FOR SPURIOUS DRUGS  
MADAN PRASAD JAISWAL

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government have any proposal to enact an Act to check effective production and trading of spurious drugs;
- (b) if so, the details thereof and the new provisions likely to be included in this Act; and
- (c) the steps being taken by the Government to bring in this legislation at an early date?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

(a) to(c) Under the Drugs and Cosmetics Act, stringent penal provisions are available to check the production and trading of adulterated and spurious drugs. However, keeping in view the rising menace of spurious drugs, Government of India has set up an expert committee on January 27, 2003 under the Chairmanship of Dr. R.A.Mashalkar, DG, CSIR, Secretary to Government of India to look into the various issues related to Drugs Control Administration including the matter of effectively tackling the problem of spurious drugs and making suitable recommendations including changes in the Drugs and Cosmetics Act, if required.